

The



Kolkata Gazette

सत्यमेव जयते

Extraordinary
Published by Authority

KARTIKA 29]

WEDNESDAY, NOVEMBER 20, 2013

[SAKA 1935]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1667-L.—20th November, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 28 of 2013

**THE WEST BENGAL LAND REFORMS (AMENDMENT)
BILL, 2013.**

**A
BILL**

to amend the West Bengal Land Reforms Act, 1955.

WHEREAS it is expedient to amend the West Bengal Land Reforms Act, 1955, for the purposes and in the manner hereinafter appearing;

West Ben. Act
X of 1956.

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Land Reforms (Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Land Reforms (Amendment)
Bill, 2013.*

(*Clauses 2, 3.*)

Amendment of
section 14Z of
West Ben. Act X
of 1956.

2. In section 14Z of the West Bengal Land Reforms Act, 1955 (hereinafter referred to as the principal Act),—

- (1) in sub-section (2), for the words, figures and brackets “poultry farming or dairy, or township in a Planning Area as may be permitted to be developed under the West Bengal Town and Country (Planning and Development) Act, 1979,”, the words “poultry farming or dairy,” shall be substituted;
- (2) in the first proviso, for the words, figures and brackets “poultry farming or dairy, or township in a Planning Area as may be permitted to be developed under the West Bengal Town and Country (Planning and Development) Act, 1979,”, the words “poultry farming or dairy,” shall be substituted.

Amendment of
section 50.

3. To sub-section (2) of section 50 of the principal Act, the following *Explanation* shall be added:—

Explanation.—For the purpose of this sub-section, the expression “duly authenticated” includes authentication by affixing digital signature made in accordance with the provisions of section 3 of the Information Technology Act, 2000.

West Ben. Act
XIII of 1979.

21 of 2000.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary to make, among others, the following amendments in the West Bengal Land Reforms Act, 1955 (West Ben. Act X of 1956) (hereinafter referred to as the said Act), so as to ensure proper and effective implementation of the said Act by way of—

- (1) amending section 14Z of the said Act so that the provision for retention of land in excess of the prescribed ceiling for the purpose of township development is excluded from the purview of this section;
- (2) adding a new *Explanation* to sub-section (2) of section 50 of the said Act, so that the expression “duly authenticated” includes authentication by affixing digital signature made in accordance with the provisions of section 3 of the Information Technology Act, 2000.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in the Bill.

KOLKATA,
The 20th November, 2013.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

SIDDHARTHA CHATTOPADHYAY,
Secy.-in-Charge to the Govt. of West Bengal,
Law Department.